

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 252 of 1995

Wednesday this the 15th day of February, 1995.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

K.K.Sayed Mohammed  
WorkCharge Mate,  
Public Works Department,  
Kiltan, Union Territory of Lakshadweep,  
Kunhiyathiyakeel House, Kiltan. ... Applicant.

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The Administrator,  
Union Territory of Lakshadweep,  
Kavarathi.
2. The Superintending Engineer,  
Lakshadweep Public Works Deptt.  
Circle Office, Kavarathi.
3. Union of India represented by  
Secretary to Government,  
Ministry of Home Affairs,  
New Delhi. ... Respondents

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

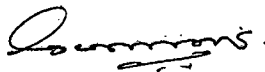
Applicant seeks a declaration that the period during which he was under suspension is liable to be treated as period spent on duty. We find that applicant has made A4 representation for a like declaration and that it is pending consideration before second respondent. More than eight months have come and gone and it behoves not a responsible officer to leave such representations unattended for so long. We direct second respondent to pass a

....2

reasoned order on A4 within six weeks from today and communicate the same to applicant. Applicant will forward a copy of the representation by registered post to second respondent to facilitate speedy action.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 15th February, 1995.



S.P. BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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